

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 15/MP/2013**

SUB : Anticipated delay in the declaration of commercial operation date for the 2x250 MW NLC- Thermal Power Station-II Expansion Power Plant and seeking permission to maintain status quo for injection of infirm power for commissioning activities under UI mechanism till 31.8.2013 or declaration of COD whichever is earlier.

Date of hearing: 28.2.2013

Coram : Dr Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri M.Deena Dayalan, Member

Petitioner : Neyveli Lignite Corporation Limited, Chennai.

Respondents : Southern Regional Power Committee, Bangalore and others

Parties present: Shri S.Ravi Sankar, NLC  
Shri K.Nambirajan,NLC

**Record of Proceedings**

The representative of the petitioner submitted that the present petition has been filed by Neyveli Lignite Corporation Limited seeking permission to maintain status-quo for injection of infirm power for commissioning activities under UI mechanism till 31.8.2013 or declaration of date of commercial operation.

2. The representative of the petitioner further submitted that unit-I was synchronised on 8.11.2012 and the load was maintained at 80-100 MW. On 25.11.2012, unit was stopped due to design problems in the CFBC boiler. M/s Lentijes, the process developer of BHEL from Germany inspected the FBHEs along with BHEL and informed that design change is required in the supporting arrangements. The representative of the petitioner submitted that as per the new time line the re-engineering has been started in January, 2013 and the modifications works based on the re-engineering would be completed during February to May, 2013. Re-commissioning of systems would be completed in June 2013.

3. The representative of the SRLDC submitted that the as per the petitioner number of engineering activities has been started and the petitioner should clarify whether these are commissioning activities or construction activities. The Commission clarified that the present petition has been filed for injection of infirm power.

4. After hearing the representatives of the petitioner and SRLDC, the Commission admitted the petition and directed to issue notice to the respondents.

5. Accordingly, the Commission directed the petitioner to serve copy of the petition on the respondents by 8.3.2013. The respondents were directed to file their replies by 22.3.2013, with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 4.4.2013..

6. The petition shall be listed for hearing on 11.4.2013.

**By order of the Commission,**

**SD/-  
(T. Rout)  
Joint Chief (Law)**